

(2) Date : 28.2.1989.

The applicant No. 2 present in person. Mr. S.R. Atre, for Mr. P.M. Pradhan, for the respondents. He has filed the reply today which is taken on record. A copy of the same has been served on applicant No. 2 for himself and other co-applicants. Thus the matter is ready for hearing. Place on Sine-die list.

Mr. Atre states that at the time of fixing the date of hearing notice may be issued to respondent No. 2.

Notice may also be issued to the Advocate for the applicant.

Subsequently Mr. T.T. Amesur appeared for the applicant. He has been apprised of the above Order.

Per Tribunal

1515193

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on 1/10/93. Issue notices to the parties as per order dated 28.2.1993.

Deputy Registrar

O.A. No. 886/88 Dt. 1.10.1993

None for the applicant. Shri M.S. Karnik appearing for Shri P.M. Pradhan. As Shri Pradhan is not well he seeks an adjournment.

Adjourned to 28.10.1993.

(LAKSHMI SWAMINATHAN) (M.Y. PRADHAN)  
MEMBER (J) MEMBER (A)

B.

(3)

Per Tribunal

Date: 28/10/93

Applicant / party by none

Advocate / party by Mr Pradhan

Counsel for want of time

The matter adjourned 4/1/94  
for hearing

Dy. Registrar

Dated: 4.1.94.

None for the applicants.

Mr. Karkera for Shri P.M. Pradhan  
for the respondents.

The applicants have chosen  
to stay away from the Tribunal  
for the last two occasions.

The case is dismissed  
for default of prosecution.

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(Lakshmi Swaminathan)

M(T)

N. K. Verma

M(A)

order/Judgement despatched  
to Applicant/Respondent(s)  
on 12/11/94

86p